

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 232
136(ND)11
CA- 280/2023

IN THE MATTER OF:
Sh. Navneet Garg

... **Applicant/Petitioner**

Versus

M/s Xilon Trading Pvt. Ltd. & Ors.

... **Respondent**

Under Section: 397/398 Comp. Act

Order delivered on 05.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : None

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA- 280/2023: There is no appearance on behalf of the Respondent. Issue notice of default to them, returnable on 17.05.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week.

List the matter on 17.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)